



2026:AHC:9488

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4727 of 2025

Deen Dayal

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anshu Chaudhary
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the State and perused the record.
2. The instant petition has been filed assailing the order dated 28.08.2025 passed by the Consolidation Officer under Rule 109A of the U.P.C.H. Rules.
3. Learned Standing has raised a preliminary objection quo maintainability of the instant writ petition, against the order passed by the Consolidation Officer, on the ground of availability of an alternative remedy to approach before the higher Court, as advised, under the U.P.C.H. Act and the Rules framed thereunder.
4. Learned counsel for the petitioner has admitted the availability of an alternative remedy to challenge the order passed by the Consolidation Officer. Accordingly, the instant writ petition is dismissed on the ground of the availability of an alternative remedy against the order passed by the Consolidation Officer.

(Dinesh Pathak,J.)

January 14, 2026
Neetu